

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-470(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2018**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle
Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Ashok Kumar Juneja and Ms. Renu Tyagi,
Advocate for IRP
Mr. Anurag Nirbhaya, IRP in person

Present for the Respondent: Ms. Sahiba for R-3 & 4

ORDER

The second COC was convened on 25th October, 2018. It is submitted that though the AR representing 350 flat owners was present, no decision could be taken in COC.

The RP shall inform the AR of the flat owners to be present in Court. It is submitted that the complete list of the flat allottees who are stated to be 600 has not been provided. Bailable Warrants have not been received back after execution. Let the same be awaited.

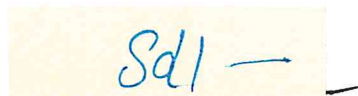
(Sapna)

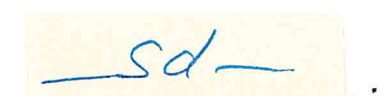


In the meantime, fresh notice also be served to be Ex-Directors who are evading service at their addresses vide affixation. Let bailable warrants in terms of the previous order be also issued against Mr. Paramjit Gandhi, one of the key personnel officers.

Two Ex-Directors are present in court. They are directed to ensure that full data and list of assets and the names ^{and addresses} of the allottees are provided to the RP within 24 hours.

To come up on 31st October, 2018. Dasti.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)